

[Shri V. S. Vijayaraghavan]

At the same time as many as 7 important Express and Mail trains are also running on the same single track from Ernakulam every two hours after midnight. But, Mangalore-Shornoor line remains almost empty during the day time.

During the recent vacations, although some holiday trains were introduced for Kerala, not a single compartment for Malabar was attached to any of these trains. Most of the passengers coming from Bombay and Gujarat belong to Malabar area. Therefore, it is requested that the attitude of neglect of Malabar shown by the Railways may be put an end to. It is also requested that a train should be run during day time between Mangalore and Trivandrum or connecting trains to the trains starting from Ernakulam should be introduced.

(v) REPORTED RELAY HUNGER STRIKE BY
MEMBER OF ALL INDIA APPRENTICE
UNION

SHRI INDRAJIT GUPTA (Basirhat): A relay hunger-strike by the All India Apprentices' Union has in progress since April 13th, before the Labour Ministry's office, Shram Sakti Bhavan, to ventilate the long-standing demands and grievances of thousands of young apprentices all over the country.

The Apprentices Act was passed by Parliament in 1961. It does not provide for any obligation on the part of the employer to absorb the apprentices after their period of training is over. Generally, at the conclusion of their trade-oriented training, these boys are put out on the streets again and are given no special facilities or priority for employment. During the training period, the apprentices receive a stipend of only Rs. 130/- P.M. which is meagre by any standard and quite inadequate in these hard days. The prolonged hunger-strike for the last 57 days is born out of frustration

of these young boys who find themselves jobless even after specialised training, and is aimed at persuading Government to come forward with some progressive amendments to the Apprentices Act, 1961.

The Ministry of Labour should consider the matter sympathetically and give some specific assurances to the apprentices, thereby enabling them to call off their hunger strike.

15 hrs.

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STATUTORY RESOLUTION RE:
CONTINUANCE OF PROCLAMA-
TION IN RESPECT OF ASSAM

MR. DEPUTY SPEAKER: The House will now take up the Statutory Resolution seeking the approval of the House for the continuance of President's Rule in respect of Assam. Shall we allot the remaining whole day i.e. four hours for it?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI BHISHMA
NARAIN SINGH): The debate should conclude to day, Sir, tomorrow, the Government will reply, if there is no objection. We shall sit upto 6 O'Clock

MR. DEPUTY SPEAKER: Shri Bhisma Narain Singh, the Business Advisory Committee is meeting just now. They will take a decision with regard to the allotment of time. We will proceed for the time being.

गृह मंत्री (श्री ज्ञानी शैल सिंह): जयप्रकाश महोदय, आपकी आज्ञा से मैं निम्नलिखित संकल्प पेश करता हूँ.

“यह रभा संविधान के अनुच्छेद 356 के अधीन राष्ट्रपति द्वारा अन्ततः के सम्बन्ध में 12 दिसम्बर, 1979 को जारी की गई उद्घोषणा को 17 जून, 1980 से छः मास की और उन्नीस के लिए लागू रखने का अनुरोध करती है।”